

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:2538
ANSWERED ON:14.03.2006
IMPORT OF SECOND HAND TELECOM GOODS
Singh Shri Sugrib

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has permitted import of second hand telecom capital goods in the country;
- (b) if so, the details thereof alongwith the reasons therefor;
- (c) the value of second hand telecom capital goods imported during each of the last three years and thereafter; and
- (d) the extent to which the import of second hand telecom capital goods has affected quality of telecom services in the country?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JAIRAM RAMESH)

(a) to (b) :Second hand capital goods are freely importable in terms of Para 2.17 of the Foreign Trade Policy. However, second hand personal computers, laptops, printers are not allowed except against a licence.

(c) : The c.i.f. value of the licences of second hand computers/laptops during the last three years is :

2002-2003 & 2003-2004 : Rs.16,60,495.80
2004-2005 : Rs.24,75,15,238.25
2005-2006 : Rs.78,75,000.00

(c) Telecom Regulatory Authority of India (TRAI) has notified regulations on Quality of Services for various services. The services provided by Telecom Service Operators are monitored by TRAI with reference to parameters laid down . TRAI brings out quarterly report regarding services rendered by various service providers. As per report of TRAI there is no nexus between use of second hand capital goods and level of Quality of Service.